

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 5475 of 2019**

Shiv Shankar Murmu & Anr. Petitioners

Versus

State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Rajesh Kumar, Advocate

For the Respondent-State: Mr. Shrenu Garapati, S.C.-III

For the Respondent Nos. 3 & 4: Dr. Ashok Kumar Singh, Advocate

05/Dated: 25/06/2020

Heard, Mr. Rajesh Kumar, learned counsel for the petitioners, Mr. Shrenu Garapati, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent nos. 3 & 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioners submits that he will remove the defects within two weeks

Post the matter after two weeks.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/